NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CA No.216/2017 a/w CP No.276/Chd/Pb/2017

In the matter of:

Parshotam Dass Garg.

....Petitioner.

Versus.

M/s AAR KAY Chemicals Pvt.Ltd. & Ors.

....Respondents.

Present:

Mr.Salman Khurshid, Senior Advocate with Ms.Tushita Ghosh, Ms.Shubhi Sharma and Mr.Aniruddha Choudhury, Advocates and Mr.Gaurav Mehta,

Practicing Company Secretary for petitioners.

Mr.D.S.Patwalia, Senior Advocate with Mr.Arnav Kumar and Mr.Prateek Gupta, Advocates for respondents No.1

to 4.

CA No.216 of 2017

The prayer made in this application under Rule 11 read with rule 40 of the NCLT Rules, 2016 for taking on record the additional facts and documents is allowed and the same be taken on record.

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2. It is inter-alia contended by Mr.Salman Khurshid, Advocate learned Senior Counsel for petitioner that with the decisions taken by the Board of Directors of R-1 company as restored vide order dated 15.11.2017 in CP No.84 (ND)/2013/RT CP No.29/Chd/Pb/2016, the respondents are trying to nullify certain directions issued by this Tribunal while disposing of the matter.

Notice of this petition to the respondents. Mr.Prateek

Gupta, Advocate representing respondents No.1 to 4 is present and

accepts notice on behalf of these respondents and seeks to file power

of attorney with the Board resolution of respondent No.1 on behalf of

respondents No.1 to 4 today itself. Let the needful be done during

course of the day.

Further the learned Senior Counsel for petitioner at this

stage has pressed for the interim prayers made in paragraph 14.1 and

14.2 of the petition and regarding giving effect to the decisions taken

till the holding of first meeting of the members of respondent Company

No.1. It is submitted that the respondents are taking steps to alienate

immovable property of respondent No.1 company and to reduce it into

a shell company. Mr.D.S.Patwalia Advocate, learned Senior Counsel

for the respondents submits on instructions from respondent Nos.1

to 4 that these respondents undertake not to alienate/transfer in any

manner the immovable property at this stage without the permission

of this Tribunal. This undertaking is taken on record. With regard to

the transfer of 14,96,000 shares, learned Senior Counsel for the

respondents submits that the decision to transfer these shares in

favour of respondent No.6 has already been implemented. In view of

the above, it is directed that respondent No.6 shall not create further

interest or transfer these 14,96,000 shares till further orders. It is also

directed that the respondents No.1 to 4 shall not take any further policy

decisions except those required in the normal course of business till

the decision of first Extra Ordinary General Meeting (EOGM) of

CA No.216/2017 a/w

respondent No.1 Company. In this regard, learned Senior Counsel

for respondents submitted that these respondents have already

authorised the petitioner and respondent No.7 for requisitioning

EOGM.

Notice be sent to rest of the respondents for 08.02.2018.

The notices be collected from the Tribunal and be sent by the

petitioner immediately by speed post along with copy of the petition

and the entire paper book positively within a week and file affidavit of

service of the authorised representative of petitioner company at least

one week before the date fixed along with the copies of postal receipts

and tracking reports.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

December 13, 2017.

Ashwani

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